

**Jammu and Kashmir
Pollution Control Committee**

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0191 – 2472881, 2476925



Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006
Silk Factory Road
Rajbagh, Srinagar, 190 008

**The Judicial Consultant,
Hon'ble National Green Tribunal,
Principal Bench,
New Delhi.**

No: JKPCC/NGT/OA 141/2026/1611

Dated: - 11-06-2026.

Sub:-Report on behalf of Jammu and Kashmir Pollution Control Committee pursuant to Hon'ble National Green Tribunal, order dated 14-05-2026 passed in O.A No. 141 of 2026, titled "Veer Singh V/s State of J&K (UT) & Ors."


Sir,

In compliance to the directions of Hon'ble National Green Tribunal, Principal Bench, New Delhi order dated 14-05-2026 passed in O.A No. 141 of 2026, titled "Veer Singh V/s State of J&K (UT) & Ors.", the report of J&K Pollution Control Committee is submitted herewith.

It is therefore, requested that the report may kindly be taken on record and placed before the Hon'ble NGT for consideration.

Yours faithfully,

Encl: - As Above.


(Dr. R. Gopinath) IFS
Member Secretary
J&K PCC

Before the Hon'ble National Green Tribunal
Principal Bench, New Delhi

Original Application No. **141 of 2026**

IN THE MATTER OF

“Veer Singh V/s State of UT of Jammu &
Kashmir & Ors.”

Report on behalf of Jammu and Kashmir Pollution Control Committee pursuant to Hon'ble National Green Tribunal, order dated 14-05-2026 passed in O.A No. 141 of 2026 titled “Veer Singh V/s State of UT of Jammu & Kashmir & Ors.”.

Background:

That the Hon'ble National Green Tribunal vide Notice dated **14-05-2026** in **OA No. 141 of 2026** directed as follows: -

“Dr. R. Gopinath, Member Secretary, J&K PCC appearing virtually has state that on inspection it has been found that the respondent no. 7 is operating without any CTE/CTO.

In such circumstances, we direct that the respondent no. 5 - Chairman, J&K PCC will immediately ensure that the respondent no. 7M/s SGIH Pvt. Ltd. does not operate without requisite CTE/CTO and other environmental clearances. The J&K PCC will file the action taken report within four weeks.”

Status Report:

In compliance of the directions issued by Hon'ble National Green Tribunal Principal Bench New Delhi, dated **14-05-2026** in **OA No. 141 of 2026**, the report of the J&K Pollution Control Committee is as follows:

1. That directions under Section 33 (A) of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981 have been issued

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against M/s COMT Constructions Pvt. Ltd. and M/s Ramiya Constructions Pvt. Ltd. (JB) located at Reasi vide this office Order No. 131 JKPC of 2026; dated: 19-05-2026 **(Copy enclosed as Annexure 1).**

2. That Sub-Divisional Magistrate Mahore has been requested for implementing the said order by Additional District Magistrate, Reasi vide his office No. DM/Rsi/2026-27/JC/2189-96; dated: 21.05.2026 **(Copy enclosed as Annexure 2).**
3. That Tehsildar Chassana has confirmed the implementation of closure order vide this office No. TC/2026-2027/106-108; dated; 21.05.2026 **(Copy enclosed as Annexure 3).**

Prayer:

In the premises, it is therefore respectfully prayed that the report may kindly be taken on record before the Hon'ble National Green Tribunal for consideration.


Dr. R. Gopinath, IFS
Member Secretary

Jammu and Kashmir
Pollution Control Committee
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Parivesh Bhavan, Forest Complex
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Rajbagh, Srinagar, 190 008

Subject:- Directions under Section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981 against M/s COMT Constructions Pvt. Ltd. & M/s Ramiya Constructions Pvt. Ltd (JV), located at Reasi District Reasi .

ORDER NO. : 131 JK PCC of 2026

DATED : 19 -05-2026

Whereas, no industry can be established or run without the consent from the J&K Pollution Control Committee, as warranted under Section 25/26 of the Water (Prevention and Control of Pollution Act 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 respectively; and

Whereas, on the basis of pollution potential, Stone Crusher & Hot Mix Plants are classified as “Orange category” activity and obtaining the prior consent from the J&K Pollution Control Committee is mandatory for such units, alongwith adoption of pollution control measures to achieve the Standards prescribed for effluents and emissions; and

Whereas, M/s COMT Constructions Pvt. Ltd. & M/s Ramiya Constructions Pvt. Ltd (JV), located at Reasi District Reasi installed and put in operation a project specific stone crusher and Hot Mix Plant without consent from the Jammu and Kashmir Pollution Control Committee as warranted under Section 25/26 of the Water (Prevention and Control of Pollution Act 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981

Whereas, a notice was served upon the project proponents (latest on 20-03-2026) directing them to show cause within 10 days, as to why legal action including closure of the Stone Crusher & Hot Mix Plant should not be taken under applicable various Environmental laws; however no response has been received from the project proponents within the stipulated time period i.,e 10 days; and

Whereas, the Divisional Officer, Pollution Control Committee Reasi, carried out fresh inspection of the unit on 23-04-2026, reported that M/s COMT Constructions Pvt. Ltd. & M/s Ramiya Constructions Pvt. Ltd (JV), located at Reasi District Reasi are in operation without valid consent from the Jammu and Kashmir Pollution Control Committee, It has also been reported that in-adequate Pollution Control Devices/ Pollution Control Measures are adopted by the project proponents in conformity with the latest JK PCC guidelines/pollution control norms and forwarded the report alongwith revised closure order format to the Regional Director, Pollution Control Committee, Jammu for initiation of legal action vide letter No. PCC/Div/Reasi/2026/28-29 dated 14-05-2026; and

Whereas, Regional Director, Pollution Control Committee, Jammu submitted the Revised Closure Order Format alongwith recommendation for initiation of legal action under Section 33(A) of the Water(Prevention and Control of Pollution) Act, 1974 and Section 21 of the Air(Prevention and control of Pollution) Act, 1981 upon M/s COMT Constructions Pvt. Ltd. & M/s Ramiya Constructions Pvt. Ltd (JV), located at Reasi District Reasi vide letter No. PCC/RDJ/Consent-O/26/793 dated 16-05-2026; and

Whereas, **M/s COMT Constructions Pvt. Ltd. & M/s Ramiya Constructions Pvt. Ltd (JV), located at Reasi District Reasi** cannot be permitted to operate without mandatory consent from the Jammu and Kashmir Pollution Control Committee, in view of the above stated facts.

Now, therefore, in exercise of powers vested to the J & K Pollution Control Committee under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981, the following directions are hereby issued:

- i). **Shri Bolleshwar, Prop, M/s COMT Constructions Pvt. Ltd. & M/s Ramiya Constructions Pvt. Ltd (JV), located at Reasi District Reasi** are directed to cease the operation of the Stone Crusher & Hot Mix Plant forthwith.
- ii) The Executive Engineer, Electric Division, Reasi, Jammu Power Distribution Corporation Ltd. (JPDCL), shall disconnect the electric supply to the above said Stone Crusher & Hot Mix Plant.
- iii). The Executive Engineer, Jal Shakti Department, Division, Reasi, shall disconnect the Water supply to the above said Stone Crusher & Hot Mix Plant.
- iv. Divisional Officer, J&K PCC, Reasi for information, shall ensure delivery of this order to all concerned authorities and to the unit holder. Further, the Divisional Officer, J&K Pollution Control Committee Reasi, shall coordinate with the authorities concerned for implementation of the directions.
- v. The Deputy Commissioner/ District Magistrate, Reasi, shall take necessary steps for ensuring compliance and implementation of the directions above.

Issued with the approval of the Competent Authority.

(Dr. R Gopinath), IFS
Member Secretary

No:-JKPCC/LSJ/ Reasi/7903358/2026 / 1510-1519
Dated:- 19 /05/2026

Copy for information and necessary action to the:-

- i). Deputy Commissioner/ District Magistrate, Reasi.
- ii). Director, Department of Industries & Commerce, Jammu.
- iii). Regional Director, Pollution Control Committee, Jammu.
- iv). Chief Engineer, Jammu Power Distribution Corporation Ltd. (JPDCL), Jammu .
- v) Chief Engineer, Jal Shakti Department, Jammu.
- vi) The Executive Engineer, Electric Division, (JPDCL) Reasi.
- vii) The Executive Engineer, Jal Shakti Department, Division Reasi.
- viii) Divisional Officer, Pollution Control Committee, Reasi.
- ix) I/c Website J&K Pollution Control Committee, Jammu for uploading the closure order.
- x). **Shri Bolleshwar, Prop., M/s COMT Constructions Pvt. Ltd. & M/s Ramiya Constructions Pvt. Ltd (JV), located at Reasi District Reasi** .

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GOVT. OF JAMMU & KASHMIR

OFFICE OF THE DISTRICT MAGISTRATE REASI

Mini Secretariat District Administrative Complex Reasi-182311 (J&K) India
Tele Ph. No. 01991-245587 (O), 245586 (F), E-mail ID: dcreasi@gmail.com

Sub Divisional Magistrate,
Mahore.

No.DM/Rsi/2026-27/JC/2189-96

Dated:21-05-2026

Sub: Directions under Section 33 (A) of the Water (Prevention & Control of Pollution) Act, 1974 & Section 31(A) of the AIR(Prevention and control of Pollution)Act, 1981 against M/s COMT Construction Pvt. Ltd. & M/s Ramiya Construction Pvt. Ltd(JV), located at Reasi District Reasi.

Sir,

I am directed to forward herewith a copy of Order No. 131 of JKPC of 2026 dated: 19-05-2026, under endorsement No. JKPC/LSJ/Reasi/7903358/2026/1510-1519 dated:19-05-2026, received from the office of the Member Secretary, Jammu & Kashmir, Pollution Control Committee regarding the subject cited above for implementing the said order under an intimation to this office at an earliest.

Yours faithfully,

Rakesh Kumar, JKAS
Additional District Magistrate
Reasi

Copy to:-

1. Senior Superintendent of Police, Reasi for information & necessary action.
2. Executive Engineer, JPDCL, Division Reasi, for infoatmion and immediate necessary action.
3. Executive Engineer, Jal Shakti Department, Division, Reasi/Irrigation Divisinal, Dharmari for information and immediate necessary action.
4. Tehsildar,Chassana/Mahore for information & necessary action.
5. Divisional Officer, Pollution Control Committee, Reasi for information and similar necessary action.
6. PA to Deputy Commissioner for favour of kind information of District Magistrate.
7. Shri Bolleshwar, Prop. M/s COMT Constructions Pvt. Ltd. & M/s Ramiya Constructions Pvt. Ltd (JV) located at Tehsil Mahore/Chassan District Reasi is directed to immediately suspend the operations of the said unit until further orders.

**Government of Jammu & Kashmir**

OFFICE OF THE TEHSILDAR CHASSANA

Email id. tehsildarchassana20@gmail.com

The Sub Divisional Magistrate
Mahore.

No:- TC/2026-27/106-108

Date:- 21-05-2026

Subject:- Direction under Section 33(A) of the Water (Prevention and Control of Pollution) Act 1974 and Section 31 (A) of AIR (Prevention and Control of Pollution) Act 1981 against M/S COMT construction Pvt. Ltd. & M/s Ramiya Constrution Pvt. Ltd(JV) located at Reasi, District Reasi.

Sir,

In compliance to your officer letter no. SDM/M/2026-27/2817-20 dated 21-05-2026, regarding the subject cited above. In this context the operation of stone crusher and Hot Mix plant of Sh. Bolleshwar construction under the name and style of M/S COMT constructions Pvt. Ltd. & M/s Ramiya Construction Pvt. Ltd (JV) at village Channa (Sungri) Tehsil Chassana District Reasi have been stopped with immediate effect.

Hence, compliance report is submitted for your kind perusal.

Yours faithfully

Tehsildar
Chassana

Copy to the:

1. Deputy Commissioner Reasi for kind information.
2. Divisional Officer, J&K Pollution Control Committee, Reasi for kind information.